

(e) if so, the details of these guidelines; and

(f) if not, the action proposed to be taken against the guilty officers responsible for locking the premises of any entrepreneur in an irregular way?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes Sir.

(b) The advances sanctioned by State Bank of India (SBI) branches in Ratlam during the last three years i.e. 1984, 1985 and 1986 are as under:

(Rs. in Lakhs)

segment	Year	No. of accounts	Limits sanctioned
C&I	1984	2	0.80
	1985	7	0.40
	1986	-	-
SSI	1984	88	77.34
	1985	47	29.91
	1986	26	27.56
SBF	1984	161	46.91
	1985	84	13.39
	1986	83	27.73
AGR	1984	330	29.83
	1985	343	26.30
	1986	214	19.74

(c) The Bank has reported that they have not taken any action against any entrepreneurs in an irregular way. Allegations relating to locking up of premises related to some individual cases which are sub-judice.

(d) to (f). The Government/RBI have not issued any specific guideline to the banks in this regard. Mode of enforcement of the banks rights vis-a-vis the security charged to them, generally depends on the terms of the agreement between the borrowers and the concerned banks. The banks, wherever necessary, resort to legal process for the enforcement of security.

[English]

### Creation of Indian Service of Engineers and Reconstitution of Indian Medical and Health Service

8528. PROF NARAIN CHAND PARASHAR: Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 1464 on 1 August, 1984 regarding creation of All India Services in the field of Engineering and Medicine and state:

(a) whether Government have taken any further steps for the creation of Indian Service of Engineers and the reconstitution of Indian Medical and Health Services;

(b) if so, the exact position in this regard and the dates from which the two services have been created and reconstituted respectively;

(c) if not, the reasons therefor and the likely date by which it would be done; and

(d) whether it is also proposed to constitute Indian Education Service and the likely date by which it would be done?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (d). A decision regarding constitution of any new All India Service can be taken only after consultations with the State Governments. As there is no consensus amongst the State Governments, no decision has been taken to constitute the Indian Service of Engineers or to reconstitute the Indian Medical and Health Service. There is also no proposal under consideration to constitute an Indian Education Service.

### Meeting of Chief Executives of Banks

8529. SHRI H.N. NANJE GOWDA:  
SHRI S.M. GURADDI:

Will the Minister of FINANCE be pleased to state:

(a) whether chief executives of the banks had a meeting on 31st March, 1987;

(b) if so, the main demands placed by the chief executives before the Governor of the Reserve Bank of India;

(c) whether a number of suggestions have been made for larger access to their own resources; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d). Governor, Reserve Bank of India had called a meeting of the Chief Executives of major scheduled commercial banks on March 31, 1987 in connection with the credit policy for the first half of the year, the opportunity was also taken to set out Reserve Bank's decisions on some of the recommendations of the Working Group on the Money Market.

Subsequent to the discussions with the bankers, Governor, RBI addressed a detailed letter to all scheduled commercial banks. Since some of the measures would call for larger adjustment by some banks, it was indicated to banks, that in such cases, requests for additional discretionary refinance for very short periods would be considered by RBI on merits. A new refinance facility has also been introduced under which scheduled commercial banks can obtain refinance against collateral of their holding of 182 days Treasury Bills. Access to the discretionary refinance facility without prior sanction has also been continued.

#### Funds for Poverty Alleviation Programme to Bihar

8530. SHRIMATI MADHUREE SINGH: Will the Minister of PLANNING be pleased to state the allocations to be made to Bihar for antipoverty programmes for the remaining period of Seventh Plan?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SUKH RAM): Allocations for anti-poverty programmes are based on year-to-year basis. Hence, it is not possible at this stage to indicate as to how much would be allocated for the remaining period of the Seventh Plan.

#### Protein Chewy Candy

8531. SHRI NARSING SURYAVANSHI: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that the protein chewy candy (about 12-16 per cent protein) is a result of an attempt at developing a highly acceptable and nutritional balanced product by the Central Food Technological Research Institute of India; and

(b) if so, the efforts being made by the Government for its wider coverage at various levels of balanced foods?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) Yes, Sir. The protein chewy candy containing 12-16 per cent protein using vegetable protein akin to natural flavour has been developed at Central Food Technological Research Institute, Mysore.

Development of this know how has been given wide publicity through advertisements in various national newspapers resulting into a number of parties showing keen interest in acquiring this technology. Of the three parties so far licensed to commercialise this process, one party has successfully gone into production and is selling the product in the market to the satisfaction of the consumers. However further efforts are being made to give wider publicity on availability of this process.